CENTRAL ELECTRICITY REGULATORY COMMISSION

3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001

Minutes of Meeting: Constitution of Expert Group to review "Indian Electricity Grid Code and other related issues"- 6th Meeting thereof.

- Sixth meeting of Expert Group to review "Indian Electricity Grid Code and other related issues" was held on 17th July, 2019 at 11:30 am in Upper Ground Floor, Conference Room, 36, Janpath, Chanderlok Building.
- During the meeting, Chairman and Members of the Expert Group, CERC staff, Representatives from Tata Power, Adani Power, PTC, IEX and ReNew Power, Representatives from POSOCO and Representatives from Mercados were present.
- 3. Key points made during the presentation of Tata Power:
 - a. Provision of QCA would be helpful for RE. Deviation to be settled at an aggregate level
 - b. Inclusion of definition of Grid Security
 - c. Issue of RE backing down on account of Grid Security. Recommended RE backing down only due to transmission constraints
 - d. Scope of Ancillary Services to be enhanced to balancing market
 - e. Segregation and Strengthening of agricultural feeders in the purview of discoms/ SLDCs to ensure availability
 - f. Representation of RE in RPCs
 - g. No cap in number of revisions allowed in RE generation
 - h. Reasons for RE backing down to be displayed on the website
 - i. Issues regarding introduction of Primary Response from RE-introduction of governors in CEA regulations have led to delay in commissioning schedule
 - j. Conflict between must run status for RE and expectation of Frequency response as per the CEA regulations
 - k. Compensatory mechanism for backing down of RE
 - I. Introduction of Battery storage solutions

- m. Treatment of Energy Storage as a separate entity in grid Code
- 4. Key Points made by Adani Power:
 - a. Like Hydro, RE has the ability to generate more compared to its Installed capacity/Contracted capacity. However, the generation above the Installed / contracted capacity is not allowed to be injected leading to wastage of RE Power
 - Necessary clarification required for determining peak and off peak hours in the context of tariff regulations wherein tariff was being determined by CERC but scheduling was being done by SLDC
 - c. Review of RSD procedure:
 - i. Allowance of revision of short term open access transactions in case of reserve shutdown
 - ii. Plants depended on imported coal to be given an advance notice of at least 15 days before RSD instruction
 - iii. No discrimination between Central, State and Private generators for Merit Order Despatch
 - d. Time block wise compensation was suggested. compensation is calculated on a cumulative basis annually, there is no compensation when PLF is above 85%. This doesn't suitably compensate for the blocks when PLF is below 85%.
- 5. Key points made by ReNew Power:
 - a. Low adoption of aggregation by states
 - b. Centralized forecasting for RES generation recommended
 - c. Fixing of generators' responsibility:
 - i. Providing timely adequate data
 - ii. Paying fixed fee per MW
 - iii. Information availability of machines
 - iv. Deviation charges
 - d. Allowing more revisions in schedule and reducing the time block
 - e. Exclude time-blocks where grid was unavailable for any reason

- f. Identification of QCA as a legal entity
- g. Issues regarding curtailment of wind and solar generation by system operator: reasons to curtail should be communicated
- h. Define Real Time Market and Ancillary Market and platforms under which such trade will be closed.
- i. Empowering System operator to issue approvals for transaction and manage these markets.
- j. Defining Gate Closure
- k. Delegation of Commercial power to system operator
- I. Connectivity of transmission access of solar projects should be checked with reference to inverter capacity deployed.
- m. Connectivity and transmission access of hybrid project should be delinked to the installed capacity of plant.
- n. Compensatory mechanism to thermal plants on account of part load operations to also include life loss
- o. Allowing usage of transmission line in Section 63 projects for hosting telecommunication system.
- 6. Key points by IEX
 - a. RTM should have hourly delivery period
 - b. Recommended Aggregators for RE
- 7. Key Decision Points:
 - a. The Group requested a formulation of energy storage system from the representatives
 - b. The Group accepted PTC's request to present on a separate date
 - c. The Group requested the CERC staff to enable representation of RE generators in RPC meetings
 - d. The Group requested CERC staff to review the current applicable compensatory mechanism to generating stations on account of part load operations
 - e. The Group requested CEA to look into the issue of provision of frequency response by RE generators introduced in the regulation

- f. The Group requested Adani Power to present its views on 22nd July 2019
- g. The Group requested Tata Power for suggestions on improving weather forecasting as well as data requirement from IMD
- h. The Expert Group meeting planned on 25th July 2019 is now rescheduled to 29th July 2019
- i. The Expert Group directed the review of Technical Minimum provisions as per recommendations of CEA

The meeting ended with a vote of thanks to the chair.